REFERENCE TO THE NEED FOR PAYMENT OF ADEQUATE INTE-RIM RELIEF TO NEWSPAPER EMPLOYEES

SHRI KIRPAL VERMA (Uttar Pradesh): Sir. the entire community of journalists in the country is angry and aghast at the callous and insulting attitude of the majority in the Wage Boards for journalists and nonjournalists who have shamelessly and undemocratically ignored the strong protest unanimously made by members of all parties both inside outside the Parliament and have not made even a minor alteration in the Board's recommendations as submitted to the Government. The perversity of the reasons given as an after thought by the Wage Board in support of their recommendations of the ridiculously low 7.5 per cent interim relief is all the more shocking. Wage Board has admitted that the value of the money has fallen by about 40 per cent during the last six years, yet it has come to the perverse conclusion that the basic pay has eroded to the extent of only two per cent at the lowest and 30 per cent at the highest level.

It is now very clear that the Government has full powers under Section 13A of the Act to amend suitably the recommendations of the Wage Board for interim relief. We earnestly hope the Government will closely examine the Board's recommendations in this respect and suitably enhance at a very early date the reprehensibly low quantum of interim relief recommended by the Board so that justice is done to them speedily and to their satisfaction.

Unfortunately the Board Chairman, Mr. U. N. Bachawat, has become very controversial because of his preoccupation with irrelevant issues like size of his house and staff and his idea of a world jaunt. He has thus forfeited the confidence of journalists as a whole. The jurnalists have demanded the appointment of a new Chairman who can foster the confi-

dence of all sections of the community. We hope the Labour Minister will look into the matter sympathetically and take steps to ensure that there remain no doubts about the impartiality and independence about personnel of the Wage Board in any section of the community and that it quickly completes its labours.

SHRI S. W. DHABE (Maharashtra): Sir, I support what he has said. The Government must immediately give the interim relief of Rs. 400 and not 7.5 per cent as recommended by Bachawat Commission.

- I. STATUTORY RESOLUTION SEEK-ING DISAPPROVAL OF THE SWADESHI COTTON MILLS COMPANY LIMITED (ACQUISI-TION AND TRANSFER OF UN-DERTAKINGS) ORDINANCE, 1986 (NO. 5 OF 1986q
- II. THE SWADESHI COTTON
 MILLS COMPANY LIMITED
 (ACQUISITION AND TRANSOF UNDERTAKINGS) BILL,
 1986

MR. DEPUTY CHAIRMAN: We will take up the Resolution and the Bill together.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) : मान्यवर, मैं प्रस्ताव करता हूं कि—

'यह सभा राष्ट्रपति द्वारा 19 अप्रैल, 1986 को प्रख्यापित स्वदेशी काटन मिल्स कंपनी लिमिटेड (उप-क्रमों का अर्जन और अंतरण) अध्या-देश, 1986 (1986 का सं० 5) का निरन्मोदन करती है।"

मान्यवर, इस श्रुष्ठ्यादेश के जिर्से ह देशी काटन मिल का 6 मिलें, चार उत्तर प्रदेश में स्वदेशी काटन मिल कानपुर, स्वदेशी काटन मिल नेनी, स्वदेशी काटन मिल मऊनाथभंजम राय वरेली, टैक्सटाइल मिल, राय वरेली, यह चारों उत्तर प्रदेश में हैं, एक स्वदेशी काटन मिल पांडिचेरी

तथा स्ददेशी काटन मिल उदयपुर (राज-स्थान) का ग्रधिग्रहण किया गेराथा। यह अध्यादेश 19 अप्रैल, 1986 को लागू किया गया । मान्यवर, मैं सबसे पहले यह स्पष्ट करना चाहता हूं कि स्वदेशी काटन मिल्स का राष्ट्र यकरण किया जाए यह मांग कम से कम 15 वर्ष से चली श्रा रहं हैं। राष्ट्रपिता, महात्मा गांधी कहा करते थे कि साधन ग्रीर साध्य किसी साध्य पर पहुच्ने के लिए अगर साधन हमारा खराब हैं तो वह कोई ग्रच्छी चीज नहीं हैं। मान्ध्वर, लोक सभा सत चल रह, या ग्रीर राज्य सभा का सन्न 20 मार्च को समान्त हो गया था ग्रीर 19 🤋 प्रैल को जब यह 👂 ब्यादेश लागु किया गुरा उसके ठीन दो दिन बाद 21 अप्रैल, 1986 को राज्य सभा बैठने वाली थीं। मैं यह प्रमझ नहीं पा रहा हूं कि क्या ऐसी इन्डोंस थ , ब्रावश्यकना र्थ जो ब्रध्यादेश के जिये एउं विधेयक लाने का प्रयास किय गया है। पिछला सन्न राज्य सभाका 20 मार्च को सम प्त हो गया था और 19 प्रप्रल के दो दिन के वाद राज्य सभा का सल प्रारम्भ होने वाला था। हमारे संविधान निमति। ग्रीं ने जब संविधान अनच्छेद बनाया और उसमें अनुच्छेद 123 में इस बात को लिखा है कि जब संसद का सब नहीं चल रहा होगा या दोनों सदनों में से एक का सब नहीं चल रहा होगा उस समय १८६५ देश लागू हो सकता है लेकिन मान्यवर उन लोगों ने कभा ऐसा त्राचना नहीं को जब राज्य सभा का सल बला लिया गया भीर ठीक दो दिन बाद राज्य सभा का सल होने वाल था उस समा इस देश को कोई भी सरकार को श्रष्टगदेश के जिएये कातृन लाने का ग्रीर सरकार को चलाने का हक नही है। मान्यवर, इस संबंध में लोक सभा के अध्यक्ष बराबर श्रपनी व्यवस्था देते रहे और बराबर उन्होंने ठ्य व**स्था** इस बात को दो है किसी भी लोक सरकार को जब तक कि बहुत श्रावण्यक न हो नोई भी प्रधादेश नहीं लाना चाहिए। मान्यवर मैं इस सिल्धिले में पहुने जनवरी 1947 में प्रेसाइडिंग अफि-समं क. जो एक अम्मेलन हुम्र, था और जी वं मावल कर साहब ने उसकी श्रष्ट्य-

क्षता की थी तो उसमें मावलंकर साहब ने, जो बाद में हमारे श्रध्यक्ष भी हुए श्रपते भाषण में कहा था:

"It was obviously a wrong convention for the Executive Government to promulgate Ordinances merely because of shortage of time. That power was to be exercised only when there was an emergency and the Legislature could not meet."

Here, the Parliament was also in session. He further said:

"It was not a desirable precedent to promulgate Ordinances for want of time, as inconvenient legislation might also be promulgated in that manner."

फिर मान्यवर, इन्हीं मावलंकर साहब ने 25 नवम्बर 1950 को, जो इस देश के संसर्दाय कार्य मंत्री थे उनको इस संबंध में एक पत्न लिखा । उस पत्न में मावलंकर साहब ने लिखा :

"The procedure of the promulgation of Ordinances is inherently undemocratic. Whether an Ordinance is justifiable or not, the issue of a large number of Ordinances has psychologically a bad effect. The people carry an impression that Government is carried by Ordinances. The House carries a sense of being ignored, and, Central Secretariat perhaps get into the habit of slackness which necessitates Ordinances and an impression is created that it is desired 'o commit the House to a particular legislation as the House has no alternative but to put its seal on matters that have been legislated upon by Ordinances. Such a state of things is not conducive to the development of the best Parliamentary traditions."

मानातर रमने बात ितने भी हमारे ब्रध्यक्ष हुए है उन्होंने इस परिपाटी

श्री सत्य प्रकाश मालबोयी माना है जहां तक 22 निवम्बर, 1971 को तत्कालीन अध्यक्ष ने यहां तक कह दिया िकः :

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"All I can say is that I do not approve an Ordinance just at the time when the House is about to

तो मान्यवर, मेरा यह निवेदन है कि जो स्पष्टीकरण गृह मंत्री जी ने श्रार्डिनेंस के साथ दिया है उससे इस बात की व्याख्या नहीं हो पारही है कि क्या ऐसी श्रावश्यकता थी कि इस विधेयक को लाने के लिए प्रध्या-देश लाना पडा?

मान्यवर, सन् 1947 में कानपूर में सीठाराम जयपूरिया जी ने एक मिल खरीदी भौर उसी एक मिल कें जरिये उन्होंने करीब 6 ग्रौ६ मिलें बनायी। लेकिन उसके बाद भी जो वहां के मजदूर थे उनको वेतन नहीं मिल रहा था ग्रौर तभी से बरावर बात की मांग की जारहीं है कि इस मिल का श्रधिग्रहण किया जाये।

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI SATYA PRAKASH MALA-VIYA: I am coming to the facts.

MR. DEPUTY CHAIRMAN: know. But the time is not there. Please conclude.

SHRI SATYA PRAKASH MALA-VIYA: I will conclude in five minutes.

MR. DEPUTY CHAIRMAN: We don't have time. Take two minutes and conclude.

श्री सत्य प्रकाश मालवीय: उसके बाद गहां पर रिसी वर की नियुक्ति की गयी उसके शद मान्यवर, 1977 में, 6 दिसम्बर; 1977 को मजदूर जब वहां शांतिपूर्ण ढंग ने धरना देरहे थे तो वहां पर गोलिया चलाई गयी इसमें 12 मजदूरों की मृत्यू हो गयी और करीब करीव मैंकड़ों मजदूर घायल इसके फलस्वरूप 13 श्रप्रैल, 1978 को मिल का प्रबंध सरकार ने ले लिया और 14-4-78 को तत्कालीन उद्योग-मंत्री जी ने भी राज्य सभा में घोषणा की भीर

कारणो को बताया कि इन कारणो से मिल का प्रबन्ध लिया गया । तभी से बराबर यह मांग की जारही है कि इन सभा मिलों का राष्ट्रीयकरण किया जाये और इनको सरकार ग्रपने हाथ में लेक्यों कि जो वहां के उद्योगपति हैं उनके पारिवारिक झगडे के कारण मजदूरों को वेतन नही मिल पाता है, प्राविडेंट फंट नहीं मिल पाता है, उनकी ग्रेच्युटी काधन नहीं मिल पाता है। इसलिए मैं स्पेसिफिकलो इस सन्बन्ध में स्पष्टीकरण चाहुंगा कि क्या इस बात की व्यवस्था के गया है कि जो पहले से नौकरी करतें रहे उनकी नौकरी सरक्षित रहेगी। इस सिलसिले में जो वेतन बकाया चले श्रा रहे हैं या उनकी धनराणि जो है उसकी सुरक्षा किस प्रकार से होगी और सरकार इसके लिए क्या करेगी मैं इस सिलसिले में स्पर्ध्यकरण चाहगा। एक बात और कठकर भ्रपनी वात खत्म करूंगा भौर वह इसलिए भावश्यक है कि मजदूरों की सभा इलाहाबाद में 20 ग्रगस्त, 1985 को हुई थे। उसमें स्वदेश, काटन मिल के मजदूर ग्रीर वहां के युनियन के लोग थे उनके प्रतिनिधि थे ग्रौर साथ-साथ उनके जो नेंतागण थे वे उपस्थित थे । उन्होंने एक पत्न मझको था जिसको मैंने उसी तत्कालीन मंत्री को भेज (Time bell rings) उ सका उदाहरण करके मैं प्रपनी बात समाप्त करूंगा। इसलिए भी इसका पढना श्रावश्यक है कि उस वक्त मान्यवर यह मांग की गईथी कि इसका राष्ट्रीयकरण किया जाए । मेरा यह 29 श्रगस्त, 1985 का पत्न है। "विगन 20 श्रगस्त को मै इलाहाबाद गया थ।। वहां स्वदेशी काटन मिल नैनी इलाहाबाद के कर्मचारियों की सभा में भी (Time bell rings) मैं गया था। कर्मचारियों को तरफ दो पत्नक दिए गए हैं। स्वदेशी काटन मिल. नैनी का सरकार ने 14 ग्रप्रैल, 1978 को श्रधिप्रहण किया था। वहां के कर्मचारियों की मांग है कि इसका राष्ट्रीयकरण किया जाए। कर्मचारियों का यह भी कथन है कि नए वेतनमानों की घोषणा की जाए और मशीनों का श्राधुनिकीकरण किया जाए। जो ग्रस्थायी कर्मचारी हैं जब उन्हें कार्य से वापस किया जाए तो वापसी भक्ता दिया जाए।... (व्यवधान)

MR. DEPUTY CHAIRMAN: Your time is over. Please sit down now. It won't go on record.

SHRI SATYA PRAKASH MALA-VIYA:*

MR. DEPUTY CHAIRMAN: Yes, Mr. Minister.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN): Mr. Deputy Chairman, Sir, I beg to move:

"That the Bill to provide for the acquisition and transfer of certain textile undertakings of the Swadeshi Cotton Mills Company Limited, with a view to securing the proper management of such undertakings so as to subserve the interests of the general public by ensuring the continued manufacture, production and distribution of different varieties of cloth, and yarn and thereby to give effect to the policy of the State towards securing the principles specified in clauses (b) and (c) of rticle 39 of the Constitution and and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

Sir, the Swadeshi Cotton Mills Company Ltd. (Acquisition and Transfer of Undertakings) Ordinance, 1986. was promulgated on 19th April, 1986 to provide for the acquisition of all the six textile undertakings of the company whose management was taken over by the Central Government under section 18AA of the Industries (Development and Regulation) Act, 1951, on 13th day of April, 1978. After take over large sums of money had to be invested in order to make the undertaking viable and the liabilities of the undertaking, about Rs. 10 crores, were also frozen. Further investment of the money is also necessary for the purpose of securing the optimum utilisation of the available facilities for the production of cloth and yarn and for securing continued employment of workers which are about 14,500. It was considered necessary. In public interest that the order for freezing liabilities was pronounced on 14 April, 1986. So, it could not be extended beyond the date as the maximum period is 8 years under the Industries (Development and Regulation) Act. The Ordinance was promulgated after considering these facts and circumstances

Sir, I do not want to take much time of the House and beg to move that the Bill to replace the Ordinance be taken into consideration.

The question was proposed.

MR. DEPUTY CHAIRMAN: The Resolution and the Bill are now open for discussion. Yes, Mr. Mohanan.

SHRI K. MOHANAN (Kerala): Mr. Deputy Chairman, Sir, I do not want to take much time and I am glad to support this Bill to provide for the acquisition and transfer of certain undertakings of the Swadeshi Cotton Mills. I am of the opinion that not only these six units of Swadeshi Cotton Mills but the entire textile industry of the country should be nationalised. This piecemeal process of taking over management and ultimate nationalisation will neither the industry, nor the workers, nor the country. The prevailing practice is that after using the entire cream of the industry, the textile mill units are deliberately to sickness by the management and they get huge sums of money as compensation for their mismanagement and exploitation. In this case also, a large sum of money will go to compensation or $\mathbf{a}_{\mathbf{S}}$ management their incompereward for as mis-management. and tence My proposal is that wherever in an industry the responsibility of management for the sickness is proved. that industry should be nationalised without any compensation because these greedy and irresponsible people in the management are committing a criminal offence against the country and its economy.

^{*}Not recorded.

[Shri K. Mohanan]

While I support this Bill, I am very much concerned about the future of the employees of these units. In-Chapter 5, clauses 12-13 are regarding guarantee of employment for the existing employees. But, Sir, I am a little concerned because there are so many loopholes which can be used against the interests of the employees. I want a categorical assurance from the hon. Minis er tha none of the existing employeess would retrenched. Here I may also mention about the appointed date. fore this appointed da'e, a large number of workers had been retrenched from various units of Swadeshi Covton Mills. I would request the hon. Minister to consider the case of such employee, who were retrenched before this appointed date.

I would also like to mention some facts with regard to new textile policy and its implications. Ten per cent of our industrial production in the country is from the cotton textile industry alone. This sector, if I am correct, employs more than one grore of workers. Regarding employment potential, this is next to agricultural sector. But the new 'extile policy of the Government became a threat to the workers of this industry as well as the unemployed young muo of this country. The new textile policy gave prime importance to country. But in the name of modernisation and use of sophisticated rechnology there is large-scale employment in this organise mill sertor. While I was initiating the discussion on the new textile policy a year back, I had expressed certain apprehensions about the inb guarantee to workers. I am sorry that it has proved right; my apprehensions and fears regarding the implementation of the new textile notice and it: after-effects have proved right. That is what once again I have mentioned about employment sugrantee not only in the organized sector but also in the handloom and powerloom sector where the crisis is deepening May I here remind you of the re-

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marks of a faci-finding committee in 19:1 which said that a mill will close down if it does not earn profit; but the hand oom mill will go no even if it brings no profit because the weavers depend upon it helplessly. is the condition of lakhs and takhs o rural poor in the handloom sector. I do not want to elaborate this point because of paucity of time. But would like to know from the Minister-I will just take one minute-whether there is any improvement in the condition of handloom workers or the industry after the implementation of the new textile po-Secondly, I would like know whether it is a fact that the powerloom industry is facing greater difficulty on the basis of the new polyster and fi'ament yarn policy. Thirdly, I would like to know, by giving more incentives in the form of concessions in excise duty to the manufacturens of manmade and synthewhether the consumers tic fibres have been benefited in any way. I am cure, if the hon. Minister is honest to himself, the answers will be in the negative. In this background, I would request the hon. Minister to .. reconsider the implementation of the so-called new textile policy. these words, I support the Bill.

SHRI N. K. P. SALVE (Maharach ra): Sir, I support this As has been mentioned in the Statement of Objects and Reasons of Bill these textile undertakings of the Swadeshi Cotton Mills Company Limited are being acquired in the general public interest. This is in consonance and in furtherance of the textile policy which the Government is pursuing. This is a wholesome and salubrious policy as far as the textile industry is concerned because texfile industry has been an extremely im portant industry in the entire economy of the country. Sir. while the public interest is served and subserved by looking afte rthe interests of the employees and their families as

would be done in acquiring the assets of the Swadeshi Cotton Mills Company Limited and also the interes of of these who are directly and ind r ectly related to the business of the milis, I would like to point out that there is one company in Nagpur, t' Empress Mills. I am pointing this out because this question relates to textile undertakings. This is a 105year old concern and the entire economy of Vidarbha is built on the Empress Mills. The house of have, with a sense of arrogance, clo ed the Mills. All efforts of the State Government failed. The State Go ernment has agreed to provide the facilities. There are about 10,000 to 15.000 workers and their family members number 100,000; anart from this, there are another 100,000 people who are directly and indirectly connected with the business of Mills. I would like the Minister to give us an assurance. There is a Member of Parliament, from the Lok Sabha. who is sitting on an indefinite fast fast unto death. My respectful submission is, this sort of attitude by the business house of the eminence of Tatas cannot be allowed to go absolutely unchallenged. Is it open to the capitalists of the country to carry on with the running of the mills as long as they want to exploit, as long as they suck as much profits as they want and the moment they find that it is not any more paying because the mills would have paid the money back, several times, twenty times over already? What is it the Government doing to ensure that entire economy of our region is distrubed? This is an extremely important aspect of the matter. In the hon. Minister we have an extremely humane person. I will be gratefu! if he tells us. in his reply as to what is the approach of the Government of India towards this question, as far as the Empress Mills is concerned.

There is one more thing which I would like to point out to the hon. Minister. He may not be aware of it

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himself. Now, they want to get rid of the professionals who are in these companies; professionals against whom there is nothing should not be dispensed with straightaway simply because some officials in the Ministry want some other professionals to be brought in. This will disturb the working of the Board unnecessarily without any corresponding benefit. I hope, this aspect of the matter will be looked into.

MR. DEPUTY CHAIRMAN: Shrì Mohanarangam.

SHRI NIRMAL CHATTERJEE: Who spoke just now, Mr. Salve?

SHRI N. K. P. SALVE: You better have your eyes and ears cleaned.

SHRI R. MOHANARANGAM (Tamil Nadu): Mr. Chatterjee, Mohanarangam is speaking now.

Mr. Deputy Chairman, Sir, I support the Bill providing for the acquisition and transfer of textile undertakings of the Swadeshi Cotton Mills Company Limited. But Sir, these are a number of mills which are yet to be, need to be, acquired. Of course, I am happy that the Government have decided at least now to take over these textile undertakings. And the Government of India is going on take up the entire responsibility for managing these six companies. What is the position of the employees? Thousands of employees are working in these six textile undertakings. What is the action being taken by the Government of India with regard to provident fund and other dues to the employees and what about the liabilities and assets which have taken over for cur administration?

As Mr. Mohanan said, more than a crore of people are completely dependent on the textile industry. It is next to agriculture. I want to ask the Government specifically what are they going to do to provide

[Shri R. Mohanarangam]

ployment to those employees who were working in these textile undertakings and what about their dues? Thirdly, how much compensation is being paid to those establishments? Here it has been said that Rs. 24.32 crores would be paid. But then I find that more than a crore of rupees are due from these companies in respect of the dues to the employees, etc. arrears taxarrears about tax these companies before you took over all these undertakings? It appears a Commissioner is sought to be appointed to look after all the liabilities and assets of the textile undertakings. I want to know specifically, how much liability will be there and what are the steps exactly taken by the Government in this regard uptill now?

When we discussed our new textile policy on the floor of this House, a mention was made about the facilities to be given to the textile employees handloom employees. as well as There are more than four to five lakh handloom workers and weavers They are completely in my State. dependent on handloom industry. We the benefits that nad asked about were being given by the Government of India to the employees of the handloom industry. Six months back A had requested the hon, Minister that the rebate period may be extended from 60 days to 90 days. I was given a reply that it has been seduced from 60 to 45 days. Instead of receiving a favourable reply from the Minister that it will be extended from 60 to 90 days I received a reply that it had been reduced from 60 to 45 days.

AN HON. MEMBER: Now it is reduced to 30 days.

SHRI R. MOHANARANGAM: Let me speak. The fact is that after six months again it was reduced from 45 to 30 days. If that is the position, I do not know when he is going to reduce it from 30 days to 15 days, whether it will be in another six

months or in another three months. question is that it should be extended. (Time bell rings). Don't ring the bell. I am asking very questions. When we are speaking about giving facilities employees of the handloom industry, just two years back when these undertakings were taken over, our present Minister was in a position to tell us that he would definitely consider this matter. I thought reply would come from favourable the Minister. But in fact, the reply that I got, said that it had been reduced from 60 to 45 days. now the period has been reduced from 45 days to 30 days. I request him, through you, Sir, to this and enhance reconside'r from 30 days period to 90 days. thereby the handloom employees in Tamil Nadu will definitely benefit. In addition to this, there are certain other facilities which can be extended to the handloom industry. There is the Defence Department and there are some other departments. They are using khadi and some other cloth. Certainly khadi can be given preference but at the same time they could give some preference to handloom w.eavers which are coming from different parts of the country. More than a crore of people are dependent upon them.

With regard to the mill sector, a person of my size has to purchase more cloth than an ordinary man. I am not in a position to purchase at Rs. 200 per meter. So, let us reduce the price of cloth by just producing those grades and that quality of cloth which we are in a position to purchase.

With these words, I conclude.

SHRI CHIMANBHAI MEHTA (Gujarat): Sir, I stand to support the Bill which has been brought forward by the Textile Minister. I want to bring to the notice of this hon. House that during the last 20 years more than 200 textile mills have fallen

sick and closed down and out of them 125 mills have been taken over by the National Textile Corporation, Still the number of sick mills is increasing. Now we have taken over Swadeshi Cotton Mills. But there are dozens of mills in several States which are lying closed down. What about them also? A very important development is that the National Textile Corporation has proposed to the Centre that they want to close down five mills because they are not properly. Now what will running happen if they start closing down mills? Then let us go into the reasons why these closures are taking place. We know that the private mill managements are doing it for diversion, mismanagement, profit and so many other things which I do not want to elaborate for want of time. But when the units are in the public sector and out of these some are going to be closed down, then let us look at the functioning of the public sector managements also.

During this Session I had asked two questions of the Minister about functioning of the NTC mills. question pertained to whether are going to change the structure of management at the subsidiary level. Chairman and Managing Director are combined into one post. According to the answer given to me, it is being done for the sake of efficiency, although the two positions are separate at the national and Central level. Now a lot of mismanagement can take place even when there are two persons. But when there is only one person manning the two posts, then there are no checks and counterchecks. I can cite one or two examples. In a Gujarat subsidiary company, sometime back, Rs. 75 lakhs that were lying deposited with the nationalised bank were taken out and deposited in a private firm and that film went into liquidation within a very short time. Now the Chairman-cum-Managing Director was one person. Every thing was done by him and other officers. Nothing happened

even then. Such a thing as handing over Rs. 75 lakhs to a private firm is unexplainable and even then now we have started civil litigation in the High Court. What is the fun in doing so. The very thing looks highly offensive and proper measures should have been taken, but no measures were taken in the subsidiary.

A Textile Manager of one mill purchased yarn worth Rs. 80 lakhs in one year although it was not required. Then there was an investigation by a committee and it was found that it was improper, irregular and unwanted. Then what was done? A minor punishment was inflicted upon the officer. What was the minor punishment? It was only a warning. Is warning a minor punishment? I do not know.

But if the worker of a textile mill does such a thing, he will be immediately dismissed from service. But here is a Manager who was given only a minor punishment. Then Director in the subsidiary, who was a member of the working class, raised the issue and demanded that the whole case should be reopened. When the case was reopened, the Board of Directors acquitted him totally withdrawal of the minor punishment also was effected. That was because here the Chairman and Managing Director was the same person, Now that this take-over is being done in the interest of the general public and for efficient and better management, this aspect should be looked into and the situation corrected.

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DR. SHANTI G. PATEL (Maharashtra): Mr. Deputy Chairman, Sir, here is a Bill on which no section of the House can disagree. At the same time, one would like to ask the Minister as to why it took eight years to come to this decision, that this particular group of companies

[Dr. Shanti G. Patil]

needs to be taken over or acquired and be under the management of the the Government.

I was expecting the Minister to say something as far as the present functioning or the efficiency of this group companies concerned, because the main reason that has been given for taking it over is that a lot of money has been invested by the Government view to making the units viable, and now also still more money is sought to be invested. That is the reason why it is sought to be acquired. More money is needed so that optimum utilization could be reached. are the objective which have persuaded the Government to take over the course, there is one company, Of more, and that is that the order under which the liabilities were frozen also was expiring and it could not be further extended and so it became necessary or incumbent on the part of the Government to take over the company. I would like to know from the Government if these are sufficient reasons.

The Government is accountable to this House regarding its performance during the last eight years. I would like to know whether the unit has become viable, whether the wages and service conditions of the workers have been improved upon, whether bonus, if any, has been paid and, if so, to what extent, and to what extent the Government has played the role of a model employer, and as a producer of goods, would like to sell goods at the cheapest possible rates. After all, these some of the objectives with which take-over or acquisition takes place. But what we find here is, there is a failure on all these fronts and still we are waiting for a day when the unit will become viable.

I would like to refer to another aspect of the matter. As it happens, this management was taken over in April 1978, and the acquisition also is happening in April this year. I do not know what the month of April has to

do with this, but I hope this month of April will be a good omen and things will start improving as far as this unit is concerned.

The Vice-Chairman (Shri M. P. Kaushik) in the Chair.

Sir the Government should have made up its mind a long time back to take over this unit and put it on a proper footing.

Sir, this is another instance of mismanagement in the private There are people who try to point out, in season and out of season, that the public sector has not been performing well. There may be some deficiencies and they need to be removed. But here is a private sector which has not been performing well but performing badly -as my friend pointed out sometime back-sucking out funds from the textile industry and trying to invest them in other profit-making industries thus ruining the whole textile industry. If here is one more proof necessary, if at all it is necessary, here is the proof. Over 200 textile mills have become sick not because the workers did not behave properly, not because the Government taxed them more, but only because the management therehas failed to manage a particular undertaking.

Sir, this brings me to the matter of the textile policy . Sir, we were expecting that there would be some review of this policy. Because of the way the promises we're made on the floor of this House, details of how the handloom sector is going to benefit. how the powerloom sector is going to and how the consumer will benefit benefit, a survey report should have been placed before the House. The information that we have, goes contrary to whateve'r promises and assurances were given by the Government this score. What we find in the city Bombay is that 60 000 textile workers are without inhs. This is the present state of affairs. The powerlooms are closing down in the State of Maharashtra at various places. In Bhiwandi which has been the main

centre in the country, the powerlooms have been closing down. Ichalkaranji is another place where the powerlooms have been closing down. This is the result of the textile policy which is being pursued and is still being pursued and insisted upon by the Government. This is high time that a review was made of this particular policy.

SHRI VIJAYA MOHANA REDDY (Andhra Pradesh): Mr. Vice-Chairman, Sir, I welcome this Bill. I support the Bill in the interest of 14,000 workers who will otherwise be thrown out of employment. Because of that danger only, for the purpose that they should not lose their jobs, I am supporting the Bill.

The owners and the previous management or the proprietors have taken away all the profits and have thrown the workers on the streets. This has been amply stated by several of the speakers.

About the workers' dues, the Government should take the responsibility. Under no circumstances can it evade its responsibility. When they can pay Rs. 22,32,00,000 and also for taking over the managerial system or the skills they are also paying, why should the workers' dues not be paid to the workers? I specifically ask the question and hold the Government responsible if they are not able to pay completely all the dues to the workers.

Yesterday, Sir. the Minister Energy was telling, the worke'rs were being paid bountifully. I will tell you what the prices of gold were. In 1972 it was Rs. 200. What was the price in 1960? Rs. 50, Rs. 60. What is price today? Rs. 2,000. What is difference? Are the workers being paid so much, so many times? Nothing, Never. This is the way in which the capitalist class throws the burden on the workers. This is the way in which all the crisis that is existing in this system is thrown on the shoulders of the workers. And you try to say that workers are paid well, but that they are no able to produce. You want to throw the blame on the working class which is the creater of all the prosperity that is existing today. You want to blame them. This blame, the working class refuses to take.

Now, a word of caution in this. Sir. Don't hureaucratise once more. have taken over. Please don't bureaucratise it. Let the workers be given an opportunity in the management at all levels. And we know what the cost of this bureaucratisation is because all the big officers are sharing the loot with the capitalist class along with the politicians. The combination of these three classes resulted in today's misery. When all these three classes unite and exploit the people. then. where can worker go? And in this context, once more I want also to tell. Sir, that there are 200 such sick mills and 45 lakh workers on the streets. How is Government going to manage this particular problem?

In this connection I wanted to tell you that the Britishers, unable to stand any competition from our textile industry inspite of their mechanisation, were forced to cut the fingers of our weavers

That was history. Have we supported one of the greatest 1.00 P.M. industries in the world which those stood during days --200 to 300 years back-and built up a reputation of civilization in the entire world through the export of textiles? Let justice be given to the working class, else this Government will be responsible to the future generation.

श्री शंकर सिंह वाघेला (गुजरात) श्रीमन, सरकार की जो यह ब्रार्डिनेन्स लाने की ब्रादत है इसको मैं कंडेम करता हूं। लोक सभा चालू थी और राज्य सभा मिलने वाली थी तो ब्रार्डिनस लाने की क्या जरूरत थी? दूसरी बात यह है कि सरकार उन मिलों का, स्वदेशी मिल कहें ब्रौर दूसरी भी जो हैं उनको टेकब्रोबर करती है ब्रौर कहनी है कि उन्होंने पैसों का मिस यूज किया। तो इनके पास पैसा कहां से ब्राया? यह पैसा पब्लिक का है। जब से बैंकों का राष्ट्रीयकरण

[श्री शंकर सिह बाघेला]

हुआ है तब से ही यह घपला सिक यनिटस का बढ़ता जा रहा है। मैं माननीय मेंबी जी से जानता चाहता हूं कि बैंकों के नेशनलाइजेशन के बाद कितना पैसा बैंकों का ग्रौर स्वर्भ सरकार का ऐसी सिक युनिट्स में फंसा हुआ है ग्रौर ग्रापने बैंकों के ग्राफिसरों पर क्या कार्यवाही की है ? इन यूनिट्स से सबसे ज्यादा पैसा बैकों का ही है स्रौर स्रगर यनिटस सिक हुई तो मालिक कभी क्यों नहीं सिक हम्रा । जो यनिट सिक होती है तो उसकी जो प्रापर्टी है उसको भी नीलाम करना चाहिये। भ्राप उसको 25 करोड रुपया दे रहे हैं लेकिन पैसों का मिसयज कितना हुआ इसकी स्राप पूरी इन्क्वायरी कराइये भौर उनके मालिकों की जितनी प्रापर्टी है, उसके रिश्तेदारों, बच्चों भ्रादि की जो प्रापर्टी है उसकी भी पूरी इन्क्वायरी कराइये श्रौर उसको नीलाम करके उसको पुरा करना चाहिये। दूसरी बात यह है कि लेवर के नाम पर, मैं मंत्री महोदय से पंछना चाहता हं कि जब प्रधान मंत्री चुनाव दौरे पर गुजरात में पधारे थे तो मजदूरों का वोट लेने के लिये, मजदूरों को खुश करने के लिये, उन्होंने मिलों के राष्ट्रीयकरण की बात की । लेकिन उन्होंने ग्रपनी पोलिटि-कल स्पीज देने के वाद कछ नहीं किया। श्रकेले श्रहमदाबाद मे 30 हजार से ज्यादा मजद्र बेकार स्रौर भूखे मर रहे हैं। नेशन-लाइजेशन के बाद इन 30 हजार में से केवल 3 हजार मजदूर ही काम पर हैं। यह सिर्फ प्रापगंडा है। मजदरों के नाम पर यूनिट लेते हैं लेकिन उसमें जितने मजदूर हैं उनको रीइम्प्लाईमेंट नहीं देते हैं । 30 हजार मजदरों में से केवल 3 हजार मज-देरों को काम मिला है ग्रौर बाकी 25 हजार स्राज भी बेकार हैं। इसके लिये श्चापकी टैक्सटाइल पालिसी भी जिम्मेदार हमारे डा० शांति पटेल जी ने टैक्स-टाइल पालिसी के बारे में कहा कि वह ऐसी होनी चाहिये जिससे युनिट बंद न हों। इस-लिये ग्राप को श्रपनी टैक्सटाइल पालिसी पर दबारा विचार करना चाहिये। नेशनला-इज्ड होने के बाद ग्रामतौर पर जो गड़बड़ी होती है उसके लिये मवसे ज्यादा जिम्मेदार श्राफिसर होते हैं। जो टैक्सटाइल मिल हैं उसमें जो श्राफिसर हैं क्या उनकी कोई देख-भाल करता है क्या आप के पास उनको

चैक करने वाला कोई सिस्टम है जो यह देखें कि यनिट टेकग्रोवर होने के बाद ठीक ढंग से चल रही है या नहीं। गवर्नमेन्ट का. पब्लिक का पैसा उसमें डालकर जब ग्राप इन मिलों को लेते हैं तो उस पैसे का दुरुपयोग न हो यह भी श्रापको चाहिए। ग्राखिर में गवर्नमेंट क्यों लेती है ? गवर्नमेंट उनको मजदरों के नाम पर भ्रगर लेती है तो मजदरों का हित भी, पुरा नहीं होता । ग्रेचएटी, फंड, वैल-फेयर का जो उनका पैसा होता है उसमें उनको कुळ नहीं मिलता। इसको देने के लिये जो उस युनिट की जमीन होती है उसको बेच दें भ्रौर जितना रूपया मिले उसको बैंक में रख दिया जाए और उसके इंटरेस्ट से ही वरकर्सकी कुछ जरूरतें पुरी हो सकती हैं। दूसरा जो प्राइवेट लोग लोन देते हैं ग्रौर उस पैसे की मांग करते हैं तो उसका भी कछ नही करते हैं। इसलिये इसमें जो इस तरह का करप्शन होता है इस पर चैिकंग रखनी चाहिये। लेबर के नाम पर जब यह किया जाता है तो इसमें सही इम्पलाईमेट लेंबर को मिलना चाहिये ग्रौर करप्शन को रोकने के लिये जो यहां पर श्राफिसर हैं उनको हर तीन साल के बाद बदलना चाहिये ग्रौर जो इसके चेयरमैन ग्रौर मैनैजिंग डाइरेक्टर्स हैं उनकी प्रापर्टी का लेखा-जोखा करना चाहिये ग्रौर टैक्सटाइल के जो टैवनीकल लोग हैं, उसको जानने वाले ग्राफिसर हैं उनको उसमें ग्रप्वाइंट करना चाहिये तथां करण्शन को खत्म करना चाहिये। धन्यवाद।

SHRI JAGESH DESAI (Maharashtra): Mr. Vice-Chairman, Sir, I support the Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Bill, 1986. I support it because in the Preamble, it is mentioned that one of the purpose of the acquisition is for giving effect tothe policy of the State towards securing the principles specified in clauses (b) and (c) of article 39 of the Constitution. What are these provisions? I quote article 39 (b) and (c) of the Constitution:

"(b) that the ownership and control of the material resources of the community are so distributed as best to subserve the common good;

(c) that the operation of the economic system does not result in the concentration of wealth and means of production to the common detriment of the people of this country."

I would like to ask the Minister, whether by taking over the sick mills, this purpose will be served. You will be able to provide employment to the workers who are already working in the sick textile mills; otherwise they would be on the roads. But by taking over sick mills are you going to achieve this purpose which is mentioned in our Constitution? want to really achieve this objective. then, along with one sick unit of the group of industries, you should also take the healthy unit and amalgamate it. Otherwise, this objective will not be served. I am a firm believer in public sector undertakings. If you are taking over a junk and sick mill, how a're you going to manage the affairs of this sick mill? Are they going to achieve results on par with our public sector undertakings? I will just give you some of the figures of the last four or five years of the National Textile Corporation mills production of cloth etc. In 1978-79, 939.6 million sq. meters of cloth were produced. After this, the production has gone down to 920 million sq. meters in 1984-85. number of persons employed in NTC during 1979-80 were 1,66,190. In 1984-85 it has gone up to 1,76.920. The amount invested by NTC in 1979-80 was Rs. 176 crores by way of loan and by equity Rs. 297 crores. But by 1984-85 it has gone up to Rs. 1.095 crores. But what is the result. It is running on a loss. If you would have taken one healthy textile mill along with a sick unit, the results would have been quite different. The loss incurred by NTC in 1983-84 was Rs. 158.75 crores. Again in 1984-85 the losses mounted to Rs. 197.39 crores. Why it has happened like this? Are we going to improve? Therefore, I suggest to Minister that he should take over one sick mill along with a healthy mill and then amalgamate these and he can

see the results. I would like to give one more suggestion to the hon. Minister that he should levy some cess or tax on healthy mills. The money so collected should be utilised to improve the functioning of the sick mills. If these things are not done, then we have to come before the Parliament for taking over sick mills every time.

With these few words, I support the Bill.

श्री सूरज प्रसाद (बिहार) : महोदय मैं स्वदेशी काटन मिल के राष्ट्रीयकरण का समर्थन करता हूं। मैं एक बात कहना चाहता हुं कि देश की काफी काटन मिलें बीमार हैं ग्रीर काटन मिल्स ही नहीं, चीनी की भी मिलें और जट की भी मिलें बीमार हैं। सरकार का यह तरीका कि एडहाक बेसिस पर कुछ कारखानों का राष्ट्रीयकरण करें, सही नहीं जान पडता है क्योंकि इन कारखानों के ग्राधनिकीकर के लिए भी जरूरी है कि इनके लिए पैसा मुहैया किया जाये। ये कारखाने आधनिकीकरण करने में अपने को ग्रसमर्थ पाते हैं। ऐसी हालत में मैं समझता हूं कि सरकार को कुछ नये सिरे से विचार करना चाहिए सरकार पहले बीमार कारखानों का प्रबंध अपने ह(थों में लेती है और बाद में चलकर उन का राष्ट्रीयकरण करती है ग्रीर भारी मुग्रावजा देती है। इन कारखानों के राष्ट्रीय कर है रने तरफ जब सरकार ने कदम उठाया है तो बिल में करीब 24 करोड़ रुपया भी मुप्रावजा देने का प्रावधान किया है। संविधान के ग्रंदर यह व्यवस्था है कि सरकार जो मुआवजा देगी वह एक रुपया भी हो सकता है, नामिनल भी हो सकता. ग्रर्थ एमांउट का कमीनसेशन नहीं होता । नये संविधान में सशोधन के बाद सरकार ने ग्रगर इसमें 24 करोड रुपये ऐसे बीमार वारखानों को लेने के बाद देने का निर्णय किया है तो यह संविधान की इस धारा का है। इसलिए मैसरकार से चाहंगा कि इस बिल के ब्रंटरयह संशोधन करें कि जो स्वदेशी मिल का राष्ट्रीयकरण हो रहा है सरकार महज उनको एकः

[श्री सूरज प्रसाद]

रुपया ही मग्रावजा देगी इससे विशेष मग्रावजा देना पुंजीपितयों को सहिलयत देना है, उनके प्रति नर्म रूख प्रस्तियार करना है ब्रोर उनके सामने एक तरह से सरकार का समर्पण है। ये कारखानें मोमार है, जंन हैं पूरे के पूरे रहो की टोकरो में फैंकने के लायक थे फिर भी सरवार ने इनका राष्ट्रीयकरण किया ग्रौर इसके बाट इतनी भारे। रकम मुग्रावजे के रूप में देना सरकार के लिए सही नहीं . जान पडता है। इसलिए मैं सरकार से यह कहना चाहंगा कि इस कारखाने का सरकार राष्ट्रियकरण तो करे लेकिन पंजीपितयों को, जो इस कारखाने के मालिक है केवल एक रुपया ही दें विशेष मग्रावजा इसके लिए न दें।

साथ ही दूपरी बात इस संबंध में कहना चाहता हूं कि देश की जो अन्य काटन मिल्प हैं उनकी ग्रवश्था बहुत ही खराब है। विदेश में कपड़े के मायने में प्रतियोगिता करने में ये ग्रसमर्थ हैं। ऐसी अवस्था में हिंदुस्तान का जो विदेश व्यापार है उसमें काफी क्षति होती है। इसलिए 🖣 सरकार से कहना चाहुगा कि देश के ग्रंदर जित्तनी भी टेक्नटाइल मिलें हैं जो पंजीपितयों के ह'थों में है इन तमाम का सरकार राष्ट्रीयकरण करे और साथ हो जो हमारे थे जुटके मंत्री हैं ये जूट के कारखानों का भी, जो देश के ग्रंदर खराब ग्रवस्था में हैं, 50 हजार जुट कारखानों के मजदूर मेकार है, राष्ट्रीयकरण करें सरकार इन कारखानों को खोले ग्रौर साथ हो हिंदु-स्तान के जितने जट के बारखाने हैं उन का राष्ट्रीयकरण करे।

देश के ग्रंडर जो शूगर मिल्स हैं उनकी भी हालत खराब है। उनका 'पूंजोनितयों के हाथों में रहने देना उचित नहीं है, उनको चलाने की क्षमता भी, ग्रव लगता है कि उनमें नहीं है, वे इनको सीमार कर देते हैं फिर सरकार को ग्रयने हाथों में लेना पड़ता है इसलिए सरकार को चाहिए कि जितनी चीनी मिलें हैं उनका राष्ट्रीयकरण करे। इन्हीं वातों के साथ स्वदेशों मिल के राष्ट्रीयकरण का मैं समर्थन करना हं ग्रीर सरकार में कहना चाहता हूं कि जो स्वदेशा मिल के मालिक हैं उनको एक रुप्ये से विशेष मुक्षावजा सरकार को नहींदेनाचाहिए।

[Mr. Deputy Chairman in the Chair]

SHRI S. W. DHABE (Maharashtra): Sir, the textile industry has always been the traditional and prime industry of our country. But today, unfortunately for the country, the working class and the people, it has become a sickly industry. The last reply given by the Minister is that 78 textile mills are closed all over the country rendering more than one lakh workers unemployed. This sorry state of affairs is the direct result of. the Government's policy on industrial sickness and the textile policy of the Government. The textile policy of the Government says that they will not allow new composite textile mills to be opened: only cooperative spinning mills will be allowed in cotton. That was the policy that was announced earlier. Secondly, it says in the Economic Survey that hereafter sick mills will not be taken over by the Central Government. That means, new textile mills will not be opened and the Central Government will not take over old sick mills. This has given encouragement to the mill owners to mismanage and they are mismanaging under the impression that they will cow down the workers and their policy will succeed and they can siphon their funds elsewhere. first suggestion to the hon. Minister is that he must revise this policy. The National Textiles Corporation has not been set up only for taking over sick mills and continuing in losses. National Textiles Corporation should open its own mills. The last mill for which permission was given to be opened was the Kalameshwar Mill in Nagpur in my State Thereafter no mill has been opened. I come from the Vidarbina area and Vidarbha, Marathwada, Gujarat nd Mdhya Pradesh are the main cottage-growing areas. Now 21 proposals were sent by the

Maharshtra Government for cooperative spinning mills, but only six have been accepted the others have not been accepted. And all the mals in Vidarbha are sick, apart from the Empress Mills which my colleague, Mr. Salve mentioned. Therefore, the National Textile Corporation, like Coal India, should have a revised policy. They must open new textile mills in those cotton-growing areas which will not only make profit but also act as a deterrent to the private management so that they do no mismanage the mills

Secondly, if the Governmen cannot open new mills, why should they not grant permission in backward areas for the private parties to open mills? There are 13 districts in Maharasantra which are backward, out of which five are in Vidarbha where ample cotion is grown. I would like the hon. Minister to give an assurance that he will allow private parties to open new textile mills in the Vidarbha area. If this is done, I am certain that more than 90 per cent of the sickness problem will be over.

The second question which I want to ask is, what are the preventive measures that the Minister is taking? In the textile policy of the Government, it was said that there would be a rehabilitation fund for the workers who were going to be discharged. But I am surprised that no rehabilitation fund has been created. Is it due to the bureaucracy or pressure from Tatas and the private management and you have stopped the scheme of having a rehabilitation fund for the rehabilitation of the workers who are to be discharged? I would like to have a categorical aggregation . in this regard from the hon. Minister.

Lastly, the Act is outmoded. The Industries (Development and Regulation) Act 1951 does not give any power to the Government to charge the liabilities on other industries of the industrial group or to take over

the mills permanently. Only for a lim.ted period you can take over. Therefore, I suggest that the Act should be modified to suit the needs.

Finally, Mr. Salve spoke about the Empress Mills, where 7,000 workers are employed. It is closed for the last three months. It is a Tata industry and the tragedy of the situation is that Rattan Ta'a is made the chairman of the committee appointed by the Government to give advise on the question of improvement of the working of public sector undertakings. How can the man who is mismanaging his mills give advice to the Government? There is an Empress Mills Bachao Committee formed by all workers and Opposition parties which is urging the Government to take over this mill immediately. I am glad to inform the House that news has appeared in today's Indian Express that the Maharashira Government has taken a decision in principle. It says-

"The first industrial venture of the Tatas, the Empress Mills in Nagpur with 7000 employees on its payroll and under lockout for the past three months due to 'financial losses' is being taken over by the Maharashtra Government.

A decision in principle to take over the unit, the biggest textile mill in Vidarbha region, was taken by the Cabinet at its meeting here on Monday.

The Government was ready to take over the mill in the interests of the workers but on 'some conditions'. the State Labour Minister. Mr. Bhagwantrao Gaikwad, pointed out. The formal consent of the Centre would soon be sought."

I therefore request the Government to take immediate steps to give consent to Maharashtra Government for taking over those mills so that the mills can start working immediately and the workers are not affected. MR. DEPUTY CHAIRMAN: Mr. S. P. Malaviya.

SHRI R. RAMAKRISHNAN (Tamil Nadu): Mr. Deputy Chairman, I understand there is no lunch today. Am I correct?

MR. DEPUTY CHAIRMAN: Yes.

by whom was it decided? I don't mind, I am prepared to sit here wi hout lunch. But this should have been informed to the House. I can understand the anxiety of the Minister of Parliamentary Affairs to pass all the legislation today and I am sure the entire House will cooperate. But then the legislations should not be rushed through. You must give adequate time to Membens to make their points.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHRI SITA-RAM KESRI): No, no, it is not going to be rushed.

SHRI R. RAMAKRISHNAN: If the Parliamentary Affairs Minister gives that assurance that it will not be rushed, then I am happy.

श्री सन्य प्रकाश मालवीय (उत्तर प्रदेश): मान्यवर, 14 अप्रैल, 1978 को इस सदन में जो ग्राश्वामन दिया गया था उम आश्वासन को इस विष्टेयक के जिएए आज, रा लिया गया है। इन्लिए इन 6 कंपनियों, जो कि इन मिल को है इनके राष्ट्रेयकारण का मैं समर्थन करता है जीर इम मिलिमिले में केवल तान वाक्य जो तहालीन उद्योग मंत्री जी के हैं उनका उद्धरण करना चाहूंगा क्योंकि उसी से जो अश्वामन दिया था उपकी पूर्ति होती है। 14 अप्रैल, 1978 वो राज्य मभा में तहकालीन उद्योग मंत्री ने कहा था:

"The intention behind...the... take over to afford a clean and efficient management of these mills in public interest, I may assure the House that the mills will not be

handed over back to the erstwhile management."

तो मझे ग्राज प्रपनःता है कि जो ग्रास्वा-सन दिया गता था उनकी पृति की गई हैं और जिद्धांत रूप में विध्यक मे जो प्रविधान है उत्था में समर्थन करता हूं के बल इप निवेदन के मध्य ग्रीर जो अभ' सूरान प्रपाट जा ने सुझाव दिया है ि इं मित के जो महल है इतको जो मुजाबना दिया जाए बह बेबल नाम माल के लिए एक काधे का दिया जाए, कार्रि इन लेगो ने बाबर म दूरों वा शोषण किया है। थोड़ सा धरे लगा करके अपना ग्रामदन ग्रीर समात्ति का विस्तार चिन्न है। सथ ही सथ इस बात का भी सुक्षा होन चाहिए ग्रीर क्राक्वासन होता चा^रहर *छि* म दुरों का जा बनाया धनराधि है ग्रीर जो लेंबर वैलफोरर फड़ का फला है वह सुरक्षत रहेन ग्रार सभा मादूरों को मलेगा एक बात और जान वाहंगा कि थै 6 युक्तद्र जा है इतमें कुल दितने मण्डूर हैं ग्रार उनक जो भविष्य का सेव एं है उनका सूरका के लिए सरकार का मोर से क्या प्रावधान थिए जा रहे हैं?

SHRI KHURSHID ALAM KHAN: Mr. Deputy Chairman, at the outset I would like to express my gratitude to all sections of the House because this Bill has been acclaimed by all and I find everybody has appreciated the Government's move to nationalise the six units. Besides, I would also like to assure the honourable Members who have taken part in the debate that whatever valuable suggestions they have made, Government will certainly look into those suggestions, and as and when possible, we would certain'y take into consideration all those valuable suggestions, and try to benefit from them.

At the outset I would certainly like to explain that the dimensions of the textile industry are so vast that it would not be possible surely for any Government to nationalise the

entire textile industry of the country. Therefore, in the paper on Textile · Policy it has been made very clear that the Government will help such sick mills by a rehabilitation package which are considered by the nodal agency which is a special agency to look into and examine the viability and if the viability is considered possible, then the rehabilitation package will be provided. And by means of the rehabilitation package, it would be ensured that the health of the unit is restored. unfortunately, if it is established by the nodal agency that it is not possible-even with the help of rehabilitation package to restore the health of the sick unit, then will be no option but to allow that mi'l to be closed down. It is not possible for the NTC to take over all the sick mills because the NTC has already taken over 125 mills and it is a social responsibility which we are carrying on. And naturally every possible effort is being made to ensure that the working of these mills should improve. And I will be g'ad to hear from the hon. Members. Whenever they have any particular suggestions, kindly write to me. We will certainly look into the suggestions and do everything possible to implement them. Besides, if there is any specific charge against any officer or any worker or anybody, whatever may be the status of the person working in the NTC. I assure the hon. Members that if I get this sort of comp'aint with specific charges, I would certainly not only like that to be inquired into departmentally but if I feel that the matter is serious I would certainly hand that over to the CBI.

Sir, modernisation is the need of . the hour. It is necessary, but unfortunately the main trouble with the industry has been that modernisation has not been done well in time and according to the requirement. today the problem is that the organised sector comes to us and they

indicate that the total requirement for modernisation is of the order of Rs. 2800 crores. But it is very difficult at one time to provide this much of amount. This is the accumulated demand because it is a fact, as most of the hon. Members have mentioned, that modernisation has not been done and some of the owners have run their mills to destruction that has resulted in the sickness of the mills. But now, as I said, in accordance with the textile policy it has been decided that there will be one nodal agency which will be headed by the Chairman, IDBI, the Textile Commissioner and a representative of the State Government, which will examine all the mills of a particular State and then come to the conclusion which are the mills which can be made viable by the rehabilitation package and which are mills which cannot be. They have started work. Already they pleted examination of mills of Rajasthan and Gujarat and next they will be taking it up in Maharashtra. Besides that we have also set up a special monitoring cell in the office of the Textile Commissioner which will be computerised and this monitoring ce'l will watch the performance of these mills and at the first sign of sickness immediate action will be taken to see that this sickness is arrested and, if need be, a rehabilitation package will be prepared in order to ensure the sound health of the mill.

Now, Sir, quite a few hon. Members . have stated that in the textile policy not much has been done about the handloom. I suppose that maximum has been done for handlooms time.

SHRI R. MOHANARANGAM: By reducing the rebate to.... (Interruptions).

SHEI KHURSHID ALAM KHAN: You give me a chance. I will reply to all your points. Sir, my

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[Shri Khurshid Alam Khan]

hon, friend—he is a very dear friend of mine—does not know that the rebate is not under the Textile Ministry which decides about it; rebate is somewhere else. In the first instance, I would like to say that when this rebate was given, it was stated that gradually rebate will be reduced. But even today, apart from reducing rebate to 30 days or 45 days, we give rebate for all the textile exhibitions which are also held in most of the cities, including the city of Madras. This will continue.

[The Vice-Chairman (Shri M. P. Kaushik in the Chair.]

Apart from this, the controlled cloth which was also being produced by the N.T.C. is now being transferred to the handloom sector. (Interruptions). The handloom has really appreciated it. Almost 20 per cent handlooms in the rural areas. in the distant villages. have not enough work for more than 3 months in a year. Now, they will get work for 9 months in a year. Our plan is that 700 million metres of controlled cloth will be transferred by the terminal year of the Seventh Five Year Plan.

Regarding workers, I think the impression that the fund is not being created for the workers is not correct. The fund is being created for the workers and it will soon be available. It is in the process of being created. Various matters about the textile policy are being implemented. I can assure you that the interest of workers in the units which are being nationalised will be safeguarded. I would also like to assure the hon. Members that the amount of Rs. 24 crores that has been shown as compensation is not going to the erstwhile owners of the mill. This amount of Rs. 24 crores and

another amount of Rs. 15 crores that we are making available will be available only for category 1, i.e. workers' dues both post-takeover and pre-takeover Category 2 i.e. the liabilities of banks and financial institutions post-takeover and pre-takeover, Category 3, i.e. statutory dues of post-takeover and Category 4. i.e. other creditors post-takeover. amount which is being shown compensation is not going erstwhile owners or promoters. It is to safeguard the interests workers and to safeguard the interests of the financial institutions which have advanced money to them.

It has taken about 8 years nationalise these mi'ls. A lot of processing had to be done and it has been delayed no doubt. But I can assure you that this was not intentional. I must also say that ordinance which was issued was issued only keeping in view the interests of the public because the last date for defreezing of the pre-takeover liabilities was expiring on 19th of April. Unfortunately the Rajya Sabha was going to meet after two days. So, unless we had issued that ordinance, the defreezing would have become our liability. Now, it is not our responsibility.

SHRI SATYA PRAKASH MALA-VIYA: The last date of the session was 20th March.

SHELL KHURSHID ALAM KHAN: The last date for defreezing was 19th of April. If the ordinance had not been issued before that date, then all these liabilities would have been our responsibility. We were trying to see that a'l possible efforts were made. Naturally, there was no intention to issue the ordinance just to bypass this hon. House or the other hon. House. We cannot think of that sort of thing and we would never think of bypassing the Parliament. In any case, we have to come to the Parliament for passing the Act.

About powerloom also, I want to assure the hon. Members that we will ensure that the powerlooms which are producing more than 42 per cent of the total production of the fabrics in the country are not deprived of their legitimate due. But the only thing is that for the handloom. have reserved 22 items. want that the handloom sector which is the weakest sector of the society and the weavers who are mostly below the poverty line, they should be able to come up above the poverty line. And, therefore, these 22 items have been reserved for them.

Sir, my friend, Mr. Dhabe has mentioned-some other hon. Member also mentioned—about the Empress Mill. I want to state that we did everything possible. I went twice to Bombay to discuss the matter about the Empress Mill with the Minister, and the Tatas were invited. And we provided a rehabilitation package and the State Government also promised that they defer the payment of their statutory dues. But unfortunately, it is a sad commentary that a house like the Tatas were not prepared to operate or continue to run this mill. But I can assure the hon. Members that I am again going to Bombay tomorrow to meet the Chief Minister, and we will give every possible assistance to the Chief Minister and to the State Government if they want to takeover the mill and nationalise it.

SHRI S. W. DHABE: They require your consent.

SHEI KHURSH'D ALAM KHAN: If they want to nationalise the mill, they do not need our consent. If any kind of consent is needed, I will personally go and give the consent there to the Chief Minister.

SHRI S. W. DHABE: What about the new textile mills?

SHEI KHURSHID ALAM KHAN: About the new textile mills, you know there is a Licensing Committee. If there is any application, that aplication comes to the Licensing Committee. They will consider it in the light of the circumstances and the need and the requirement.

SHRI S. W. DHABE: There is no policy. There is a policy not to open new textile mills.

SHEI KHURSHID ALAM KHAN: I cannot indulge into this cross-firing, Sir.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): You don't lisien to them. You continue your speech.

SHEI KHURSHID ALAM KHAN: Sir, some hon. Members mentioned about exports. I am g ad to be able to say that the textiles has shown an increase in exports. And our share in the total export of the country is 20 per cent. While all other exports of other items have been decreasing. export of our items has increased. And it has shown that about 15 per cent of our total production is exported in which the handloom, powerloom and the organised sector, all are making contribution. And we are doing everything possible to provide more inducement and more encouragement to increase the exports.

Sir, on hon. Member mentioned about the Chairman-cum-Managing Director. Sir, there are two opinions about it. Some people think that the part-time Chairman and the Managing Director is the ideal situation. And some feel that the ideal situation is that the Chairman-cum-Managing Director should be one person because if there is a part-time Chairman, sometimes there is a difference of opinion. And if one person there, the possibility of difference of opinion is not there. But there are no fast and rigid rules about Certain'y, it depends on the individuals as to how they can adjust and how they can work.

[Shri Khurshid Alam Khan]

Sir, my friend, Mr. Dhabe has also mentioned about the Industrial (Development and Regulation) Act that it is an old Act and that it should be revised. I entirely agree with him. But it has to be taken up with the appropriate authorities.

SHRI S. W. DHABE: You can recommend it.

SHEI KHURSHID ALAM KHAN: You have said it and I recommend it. Sir, about the textile policy, I would certainly like to mention that the Textile Policy has been in the interest of the nation, in the interest of the industry, and in the interest of the workers also. And I can assure the hon. Members that we are very honest in implementing all the provisions of the Textile Policy and we are in touch with the various sectors of the industry in order to know their views and in order to know their problems. And whatever problems come we try to find solution to those problems.

With these few words, Sir, I would certainly like to...

SHRI JAGESH DESAI: What about my point of merging a sick unit with a healthy unit?

SHEI KHURSHID ALAM KHAN: There is no such law where you can merge a sick unit with a healthy unit. A sick unit is taken over under certain circumstances when either the workers' employment is threatened or when it is bankrupt or when it is threatening to close down. But in case of a non-sick unit or a unit which is running in profit, it will be difficult to apply these kinds of rules and take over that unit.

THE VICE-CHAIRMAN (SHEI M. P. KAUSHIK): You can say a few words about Mr. S. P. Malaviya's Resolution also.

SHEI KHURSHID ALAM KHAN: I have already explained that this Ordinance we had actually issued because on the 19th April the liabilities were going to be defrozen and that would have meant an additional liability to us, which actually should go to the previous owner, and, therefore, we tried to have this Ordinance, but there was no intention, I may assure the hon Members, of bypassing either this House or the other House.

With these few words I would once again like to thank the hon. Members who have participated in the debate.

SHRI CHIMANBHAI MEHTA: Sir, recently the Minister has appointed an expert committee to look into the affairs of the NTC but there is no working class member in that experts committee. Why are they excluded?

SHEI KHURSHID ALAM KHAN: Sir, the committee that was constituted, had the benefit of the views of a prominent labour leader from Gujarat and similarly advantage of the advice of a labour leader of Maharashtra was taken.

THE VICE-CHAIRMAN (SHRI MP. KAUSHIK): Mr. Malaviya, do you withdraw the Resolution?

SHRI S.W. DHABE: Why should he withdraw.

THE VICE-CHAIRMAN (SHRI M.P. KAUSHIK): All right, I shall first put the Resolution moved by Shri S.P. Malaviya to vote. The question is:

"That this House disapproves of the Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Ordiance, 1986 (No.5 of 1986) promulgated by the President on the 19th April, 1986."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI M.P. KAUSHIK): I shall now put the

motion moved by the Minister to vote. The question is:

"That the Bill to provide for the acquisition and transfer of certain textile undertakings of the Swadeshi Cotton Mils Company Limited, with a view to securing the proper management of such undertakings so as to subserve the interests of the general public by ensuring the continued manufacture, production and distribution of different varieties of cloth and yarn and thereby to give effect to the policy of the State towards securing the principles specified in clause (b) and (c) of article 39 of the Constitution and for matters connected threwith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI M.P. KAUSHIK): We shall now take up clause by clause consideration of the Bill

Clauses 2 to 33 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula, the Preamble and the title were added to the Bill.

SHRI KHURSHID ALAM KHAN. Sir. I move that the Bill be passed.

The question was put and motion was adopted

THE ENVIRONMENT (PROTEC-TION) BILL, 1986

MINISTER OF STATE INTHE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSA-Mr. Vice-Chairman, Sir, I beg RI): to move:

"That the Bill to provide for the protection and improvement of enviroment and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

Sir, this Bill was considered by the Lok Sabha on the 8th May, 1986 and was also passed on the same day. 1

need hardly emphasise the importance of this Bill of protection of environment. We face serious environmental problems and the hearth and integrity of our natural resources are in danger. Environmental pollution caused by unplanned discharge of wastes and residues and improper handling of toxic chemicals or other hazardous substances has serious implication for the health and well-being of our population. The Bhopal gas tragedy has poi. gnantly brought home the dangers to safety, health and environhaman ment, which can arise from industrial accidents. There have been other gas leakages, on a smaller scale, before and after the Bhopal gas tragedy.

Hon. Members have been continuously expressing concern over these episodes and emphasising the need for taking adequate safeguards for prevention and containment of such accidents. The need for effectively controlling environmental pollution has also been emphasised time and again in the House.

Government fully shares the concern of the hon. Members and has been examining how best to strengthen the legal framework and the regulatory agencies for this purpose. Efforts are also underway to promote safety at all stages, levels and operations, especially in hazardous industries, where accidents can endanger not only the workers within factory premises but also the surrounding inhabitants and environment. Besides, it is also necessary to keep in view the more long term ecological and environmental imperatives. The hon. Members will recall that I had made a statement on 3rd December, 1935 legislative meain Parliament that for environment protection would be strengthened. The present proposal is an important step in that direction.

I would like to highlight briefly the main aspects of the proposed Bill. The proposed Bill seeks to legislate in an area which involves complex scientific, technical and organisational issues. The Bill is general in scope and